

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE , CHENNAI
ORIGINAL APPLICATION No. 195 OF 2016**

IN THE MATTER OF:

Tandur Citizens Welfare Society

....

Applicant(s)

Versus

Government of Telangana,
Represented by its Secretary,
Hyderabad & Ors

....

Respondent(s)

REPORT OF TELANGANA STATE POLLUTION CONTROL BOARD

RUNNING INDEX

Sl. No.	Particulars	Page Nos.
1.	Report of Telangana State Pollution Control Board (TSPCB)	1
2.	Annexure - I - Directions dated 28.11.2020 issued to three units	2-29
3.	Annexure - II -- Directions dated 28.11.2020 issued to two units levying Environmental Compensation	30-35

Place: Hyderabad

Date: 02.12.2020

-1-

**REPORT OF TELANGANA STATE POLLUTION CONTROL BOARD IN OA NO. 195 OF
2016 FILED BY TANDUR CITRIZENS WELFARE SOCIETY**

The Hon'ble NGT vide order dated 29.10.2020 has directed the Telangana State Pollution Control Board to submit the report regarding assessment of Environmental Compensation on the industries located near Tandur, Telangana State.

The Board has reviewed the status of the following Three Cement Industries located at Tandur in the Task Force (TF) Committee meeting held on 23.10.2020.

1. M/s India Cements Limited, P.B.No.07, Sy.No.51, Tandur Mandal, Vikarabad District
2. M/s. Penna Cement Industries Ltd (Plant), Sy. No. 53, 54, 56, 57 & 62, Belkatur (V), Tandur(M), Vikarabad District
3. M/s. Cement Corporation of India Limited, Tandur Cement Factory, Tandur, Vikarabad district

As per the recommendations of the TF committee, the Board vide orders dated 28.11.2020 issued directions to the above Three (3) cement plants.

Further, the committee noted that M/s India Cements is complying with the directions / consent conditions and meeting the Environmental Standards. The committee opined that as the industry is complying with the consent conditions / meeting the standards, Environmental Compensation may not be levied on the industry. Accordingly, the Board has not issued any notice for Levy of Environmental Compensation (EC) to this industry **(ANNEXURE - I)**.

Further, the Task Force Committee recommended to impose EC to M/s. Penna Cement Industries Ltd and M/s. Cement Corporation of India Limited and that an opportunity may be given to these two industries to raise objections if any within 7 days from the date of the order on levy of EC failing which the assessment carried out by the Board may be treated as final assessment.

Accordingly, the Board issued orders to the above two industries directing them to raise objections if any within 7 days in writing on the calculations carried out by the Board for assessment of the EC, failing which, the assessment carried out by the Board will be treated as final assessment. The Orders issued by the Board to these two industries is enclosed as **ANNEXURE - II**.

**Sd/-
MEMBER SECRETARY**

// T.C.F.B.O //

V. Reddy
2-12-2020
Senior Environmental Engineer (Legal)



- 2 -

ANNEXURE-I

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.RR-I-212/TSPCB/U-V/TF/2020- 1324

Dt:28.11.2020

Sub : M/s India Cements Limited, P.B.No.07, Sy.No.51, Tandur Mandal, Vikarabad District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - Non-compliance of Consent conditions - **DIRECTIONS - ISSUED** - Reg.

Ref :

1. CFO Order dt. 22.12.2016 valid upto 30.09.2021.
2. Hon'ble NGT (SZ) order dated 16.09.2020 in OA No. 195 of 2016.
3. Inspection of the industry by the Board officials during 05.10.2020 to 09.10.2020.
4. Hearing held on 23.10.2020.

* * *

1. WHEREAS, you are operating the industry located at P.B.No.07, Sy.No.51, Tandur Mandal, Vikarabad District and engaged in production of cement.
2. WHEREAS, the Board issued CFO vide order dated 22.12.2016 for Clinker - 2.75 Million tons/annum & Cement (OPC/PPC/PSC) - 2.90 Million tons/annum which is valid upto 30.09.2021
3. WHEREAS, the Board has received complaint from Tandur Citizens Welfare Society Represented by its President, Rajgopal Sarada, Tandur regarding air pollution in Tandur Town.
4. WHEREAS, the complainant also filed petition in the Hon'ble NGT, Chennai in the year 2016. The Hon'ble NGT has taken up the case as OA No.195 of 2016.
5. WHEREAS, the Hon'ble NGT, Chennai bench was dissolved and the complainant approached the Principal Bench i.e., Hon'ble NGT, New Delhi. The Hon'ble NGT, New Delhi has taken up the case as OA No.925 of 2018.
6. WHEREAS, the Hon'ble NGT, New Delhi has constituted a Joint Committee consists of representatives from CPCB officials, Revenue Officials & SPCB officials and directed to submit a factual report. The Joint Committee has submitted a detailed report to Hon'ble NGT, New Delhi.
7. WHEREAS, the Hon'ble NGT, New Delhi has disposed the case on 14.11.2019. The extract of the order is as follows:

"Let the State PCB and District Magistrate, Vikarabad take further follow up action in the light of above recommendations and the existing ground situation. For violation of environment norms by the cement industries and other industrial units, including stone cutting industries, the State PCB may assess and recover environmental compensation apart from other coercive measures in accordance with law. They may prepare a time bound action and execute the same. If any grievance survives the aggrieved party will be free to take legal remedies."

8. WHEREAS, the Hon'ble NGT (SZ) in OA No. 195 of 2016 heard the matter on 16.09.2020 and directed the Board to comply with the directions dated 06.03.2020 regarding compliance of the directions issued by the Hon'ble NGT (BB), New Delhi vide order dated 14.11.2017 in OA No. 925 of 2018.
9. WHEREAS, the Board officials inspected the Tandur Town and cement industries and carried out monitoring during 05.10.2020 to 09.10.2020 and observed the following :
 - i. During inspection, line 2 was in operation.
 - ii. The industry has provided the following air pollution control equipment for difference sections:

Line-I

S.No.	Source of Pollution	Control equipment provided
1.	Raw Mill / Kiln - 210 TPH	Bag filter
2.	Clinker Cooler	ESP
3.	Cement Mill	Bag filter

4.	Cement silos, hoppers	4 Nos. of bag filters
5.	Raw material hopper	Bag filter
6.	Raw mill Blending silo & its sections	Bag filter
7.	Kiln feed system and its sections	2 Nos. of bag filters
8.	Coal mill	6 Nos. of Bag Filters
9.	Coal crushers & Coal mill circuit	2 Nos. of bag filters
10.	Clinker stock file and its sections	2 Nos. of bag filters
11.	Lime stone crusher	Bag filter
12.	Apron feeder	Bag filter
13.	Crusher discharge point	Bag filter
14.	Packing plant I & II (120 TPH each)	2 Nos. of bag filters

Line-II

S.No.	Source of Pollution	Control equipment provided
1	Raw Mill / Kiln - 220 TPH	Bag filter
2	Clinker Cooler	ESP
3	Coal mill - 30 TPH	Bag filters
4	Lime stone crusher	Bag filters
5	Cement Mill -I	Bag filters
6	Cement Mill -II	Bag filter
7	Lime stone weight feeder	Bag filter
8	Raw material storage silo	Bag Filter
9	Raw meal binding silo	Bag filter
10	Raw Coal Hoper	Bag filter
11	Clinker Silo	Bag filter
12	Clinker transport to cement mill	Bag filter
13	Cement Silo -I	Bag filter
14	Cement Silo -II	Bag filter
15	Packing Machine -I	Bag filter
16	Packing Machine -II	Bag filter

- iii. During inspection, the control equipments of line - 2 were in operation. The stack & ambient monitoring were carried out and the parameters are within the limits. As per the Analysis reports, the values are as follows:

Sl.No.	Location	Parameter	Value	Standard
Stack				
1	Stack attached to Raw Mill - II / Kiln - II	SPM (mg/Nm ³)	28	30
2	Stack attached to Cement Mill - I	SPM (mg/Nm ³)	20	30
3	Stack attached to Raw Mill - II / Kiln - II	NOx (mg/Nm ³)	324	800
4	Stack attached to Raw Mill - II / Kiln - II	SO ₂ (mg/Nm ³)	6	100
5	Stack attached to clinker cooler	SPM (mg/Nm ³)	26	30
6	Stack attached to coal mill II	SPM (mg/Nm ³)	27	30
AAQM				
7	AAQM Carried out at terrous of Security Time Office (Downwind direction)	PM ₁₀ (µg/m ³)	90	100
		TSPM (µg/m ³)	181	---
		SO ₂ (µg/m ³)	15	80
		NOx(µg/m ³)	25	80
8	AAQM Carried out terrous of Mine Office (Upwind direction)	PM ₁₀ (µg/m ³)	82	100
		TSPM (µg/m ³)	253	---
		SO ₂ (µg/m ³)	12	80
		NOx(µg/m ³)	17	80
Fugitive Emission				
9	Carried out in between Lime Stone Crusher - I & Lime Stone Stock Stacker Belt - I	SPM Concentration (µg/m ³)	824	5000

10	Carried out at a distance of 10 mtrs from Cement Mill - I	SPM Concentration ($\mu\text{g}/\text{m}^3$)	1053	5000
11	Carried out at a distance of 10 mtrs from Clinker Stack Piles- I	SPM Concentration ($\mu\text{g}/\text{m}^3$)	1722	5000
12	Carried out at a distance of 10 mtrs from Clinker Stack Piles- II	SPM Concentration ($\mu\text{g}/\text{m}^3$)	1653	5000
13	Carried out at a distance of 10 mtrs from Coal yard	SPM Concentration ($\mu\text{g}/\text{m}^3$)	1379	2000

- iv. The industry has provided sweeping machine for sweeping of internal roads.
- v. The industry a dedicated water tanker for sprinkling of water to control the fugitive emissions generated during the vehicular movement.
- vi. The industry has provided closed shed for storage of raw materials like laterite, coal, fly ash, gypsum, etc.,

Remarks:

- i. The industry has obtained CFO vide order dated 22.12.2016 for Clinker - 2.75 Million tons/annum & Cement (OPC/PPC/PSC) - 2.90 Million tons/annum which is valid upto 30.09.2021.
- ii. As per the consolidated statement submitted by the industry, the production is 1.38 Million Tons/annum as against the permitted quantity of 2.90 MT/annum, 1.31 MTPA of clinker as against the permitted quantity of 2.75 MTPA during the period from October 2019 to September 2020.
- iii. As per the consolidated statement submitted by the industry, the water consumption is 944KLD (Avg) as against the permitted quantity of 2000 KLD during the period from October 2019 to September 2020.
- iv. The SES, Zonal Laboratory, Warangal had conducted stack and ambient monitoring on 09.10.2020. As per the analysis report, the parameters (SPM, SO_2 , NO_x , PM_{10} & TSPM) are within the prescribed standards. The analysis reports are attached.
- v. The industry has provided online stack monitoring and doing calibration. As per the certificate submitted by the industry, the calibration has done on 08.08.2018.
- vi. The industry has provided online stack monitoring and doing calibration. As per the certificate submitted by the industry, the calibration has done on 21.08.2020.
- vii. The industry is storing the raw materials (coal, laterite, additives, etc.,) in the closed shed but lime stone is storing outside.
- viii. The industry has connected the stack and ambient monitoring status to the TSPCB Server.

Compliance status of the CFO Order dated 22.12.2016

Sl.No.	Condition	Compliance															
1)	Total Water Consumption shall not exceed : 2000.00 KLD <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>S.No.</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Process</td> <td>1600</td> </tr> <tr> <td>2</td> <td>Cooling Water makeup</td> <td>150</td> </tr> <tr> <td>3</td> <td>Domestic</td> <td>250</td> </tr> </tbody> </table>	S.No.	Purpose	Quantity	1	Process	1600	2	Cooling Water makeup	150	3	Domestic	250	As per the consolidated statement submitted by the industry, the water consumption is 944 KLD (Avg) as against the permitted quantity of 2000 KLD during the period from October 2019 to September 2020			
S.No.	Purpose	Quantity															
1	Process	1600															
2	Cooling Water makeup	150															
3	Domestic	250															
2)	The Treated Effluent Discharged/pre-treated effluent sent to CETB shall not exceed the following prescribed standards <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Outlet No.</th> <th>Parameter</th> <th>Limiting Standard</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH</td> <td>5.5 - 9.0</td> </tr> <tr> <td></td> <td>Total Dissolved Solids (TDS)</td> <td>2100 mg/l</td> </tr> <tr> <td></td> <td>Chromium Hexavalent (as Cr+6)</td> <td>1 mg/l</td> </tr> <tr> <td></td> <td>Temperature oC</td> <td>45</td> </tr> </tbody> </table>	Outlet No.	Parameter	Limiting Standard	1	pH	5.5 - 9.0		Total Dissolved Solids (TDS)	2100 mg/l		Chromium Hexavalent (as Cr+6)	1 mg/l		Temperature oC	45	The industry has submitted 3 rd party monitoring reports. As per the reports, the parameters are within the limits.
Outlet No.	Parameter	Limiting Standard															
1	pH	5.5 - 9.0															
	Total Dissolved Solids (TDS)	2100 mg/l															
	Chromium Hexavalent (as Cr+6)	1 mg/l															
	Temperature oC	45															

		Biochemical Oxygen Demand (BOD)	100 mg/l	
		Chemical Oxygen Demand(COD)	250 mg/l	
3)	The Emission shall not exceed the following prescribed standards In addition to the parameters mentioned at column no.3, Chimney 1 & 2 (Line-I) and Chimney 1 &2 (Line -II) shall also not exceed the other parameter as mentioned in G.S.R.497 (E) of MOEF&CC Notification dt.10.05.2016 i.e., HCl - 10 mg/Nm ³ , HF - 1 mg/Nm ³ , TOC - 10 mg/Nm ³ , Hg and its compounds - 0.05 mg/Nm ³ , Cd+Tl and their compounds - 0.05 mg/Nm ³ , Sb+As+ Pb+Co+ Cr+ Cu+ Mn+ Ni+V and their compounds - 0.5 mg/Nm ³ , Dioxins and furans - 0.1 ngTEQ/Nm ³ .			It is further submitted that the SES, Zonal Laboratory, Warangal had conducted stack and ambient monitoring on 09.10.2020. As per the analysis report, the parameters (SPM, SO ₂ , NO _x , PM ₁₀ & TSPM) are within the prescribed standards. The analysis reports are attached.
4)	The industry should not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining prior CFE & CFO of the Board.			As per the consolidated statement submitted by the industry, the production is 1.38 Million Tons/annum as against the permitted quantity of 2.90 MT/annum, 1.31 MTPA of clinker as against the permitted quantity of 2.75 MTPA during the period from October 2019 to September 2020
5)	The industry should comply with ambient air quality standards of PM ₁₀ (Particulate Matter size less than 10 um) - 100 ug/ m ³ ; PM _{2.5} (Particulate Matter size less than 2.5 um) - 60 ug/ m ³ ; SO ₂ - 80 ug/ m ³ ; NO _x - 80 ug/m ³ , at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).			It is further submitted that the SES, Zonal Laboratory, Warangal had conducted stack and ambient monitoring on 09.10.2020. As per the analysis report, the parameters (SPM, SO ₂ , NO _x , PM ₁₀ & TSPM) are within the prescribed standards. The analysis reports are attached.
6)	The industry shall upgrade Air Pollution Control Equipment to Kiln / Raw mill -II by installing RABH to meet the emission standards within 3 months time. They shall submit action plan to RO, RR-I, within 15 days.			The industry has installed RABH to kiln & raw mill-II
7)	The industry shall maintain dust suppression system at all fugitive dust generating points to meet the AAQM standards.			The industry is doing water sprinkling to suppress the dust.
8)	The industry shall properly operate the online stack monitoring systems provided for kiln and raw mill, clinker cooler, coal mill & cement mill and connect the data to the TSPCB server.			The industry has provided online stack monitoring and doing calibration. As per the certificate submitted by the industry, the calibration has done on 21.08.2020
9)	The industry shall take up regular cleaning of internal roads to avoid fugitive dust emissions due to vehicular movement.			During inspection, the industry was cleaning the roads.
10)	The industry shall store all the raw materials in closed sheds to avoid fugitive emissions.			The industry is storing the raw materials (coal, laterite, additives, etc.,) in the closed shed but lime stone is storing outside.
11)	The industry shall provide water sprinklers at various dust generating points.			Provided
12)	The industry shall operate STP for treatment of domestic effluents and proper records shall be maintained.			Operating and maintaining the records.

13)	The industry shall maintain the records on captive consumption of clinker produced, fly ash utilization & cement production etc., and the consolidated records should be furnished to RO, RR -I, every month.	Maintaining records and submitting.
14)	The conveyor belt for transport of lime stone from mine to plant should be commissioned and report the compliance to RO, RR-I.	Not complied
15)	The industry shall maintain dust collection and extraction system to control fugitive emissions at various transfer points and the dust collected form pollution control equipments should be recycled back into the process.	The industry is maintaining dust collection and extraction sytem.
16)	The industry shall maintain interlocking system for Air Pollution Control Equipments provided with raw material feeding system so that the feeding of raw material would be stopped incase of the air pollution control equipments fails.	The industry has provided interlocking system.
17)	The industry shall maintain appropriate RWH structure on the available up-stream portion of the plant site.	The industry has provided RWH structure
18)	The industry shall operate the Air Pollution Control Equipments regularly and maintain the log registers.	During inspection, the industry is operating air pollution control equipment and provided separate energy meter.
19)	The industry shall not discharge any wastewater outside the plant premises.	During inspection, no discharge of wastewater was observed.
20)	The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	The industry has provided separate energy meter for all the APCEs.
21)	The industry shall maintain greenbelt around the plant premises, as per the norms.	The industry is maintaining the green belt.
22)	The industry shall comply with Task Force directions issued by the Board from time to time.	Submitted below
23)	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Submitted
24)	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	----

Task Force Directions dated 17.11.2016:

Sl.No.	Condition	Compliance
1)	The industry shall take all the necessary precautions to ensure that dust does not spread to the surrounding areas during the plant operations and shall meet the stack & Ambient air quality standards stipulated by the Board.	During inspection, no dust was spreaded and as per the Board analysis reports, the parameters are within the limits.
2)	The industry shall ensure that water sprinkling is carried out frequently between the factory and to the nearest BT road and ensure that no dust is generated due to the vehicular movement.	During inspection, the industry is carrying water sprinkling.
3)	The industry shall complete the conversion of Kiln/Raw Mill-2 ESP to Bag House by March, 2017 as committed.	The industry has provided Bag House to kiln / raw mill - 2
4)	The industry shall connect the Stack and Ambient monitoring stations to the TSPCB server within a month.	The industry has connected the stack and ambient monitoring status to the TSPCB Server.

10. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 23.10.2020. Your industry representative attended the virtual meeting. Your industry representative stated that the unit is complying with the Board directions and also meeting with Board AAQM and stack prescribed standards. Also stated that you are carrying water sprinkling at equal intervals at all the dust generation points.

The committee noted that the Board has received complaint from Tandur Citizens Welfare Society Represented by its President, Rajgopal Sarada, Tandur regarding air pollution in Tandur Town. The complainant also filed petition in the Hon'ble NGT, Chennai in the year 2016. The Hon'ble NGT has taken up the case as OA No.195 of 2016.

The complainant also approached the Principal Bench i.e., Hon'ble NGT, New Delhi. The Hon'ble NGT, New Delhi has taken up the case as OA No.925 of 2018. The Hon'ble NGT, New Delhi has constituted a Joint Committee consists of representatives from CPCB officials, Revenue Officials & SPCB officials and directed to submit a factual report. The Joint Committee has submitted a detailed report to Hon'ble NGT, New Delhi.

The Hon'ble NGT, New Delhi has disposed the case on 14.11.2019. The extract of the order is as follows:

"Let the State PCB and District Magistrate, Vikarabad take further follow up action in the light of above recommendations and the existing ground situation. For violation of environment norms by the cement industries and other industrial units, including stone cutting industries, the State PCB may assess and recover environmental compensation apart from other coercive measures in accordance with law. They may prepare a time bound action and execute the same. If any grievance survives the aggrieved party will be free to take legal remedies."

Subsequently, the Hon'ble NGT (SZ) in OA No. 195 of 2016 heard the matter on 16.09.2020 and directed the Board to comply with the directions dated 06.03.2020 regarding compliance of the directions issued by the Hon'ble NGT (BB), New Delhi vide order dated 14.11.2017 in OA No. 925 of 2018. The committee also noted that as per the analysis report conducted on 09.10.2020, the parameters (SPM, SO₂, NO_x, PM₁₀ & TSPM) are within the prescribed standards.

With regard to the assessment of the EC, the committee noted that the industry is complying with the directions / consent conditions and meeting the Environmental Standards. The committee opined that as the industry is complying with the consent conditions / meeting the standards, Environmental Compensation may not be levied on the industry.

The committee after detailed discussions, recommended to issue certain directions to the industry.

11. WHEREAS, after careful consideration of the material facts of the case, the Board hereby issue following directions to your industry to comply with:
- i. The industry shall comply with the CFO&HWA conditions of the Board scrupulously.
 - ii. The industry shall regularly operate the Air Pollution Control Equipment i.e., RABH, Bag filters, ESPs, Dust Collectors etc. to control the fugitive emissions.
 - iii. The industry shall take all precautionary measures for control of fugitive dust emissions from Clinker Stock Pile.
 - iv. The industry shall maintain Bag filters at all Silo tops, material transfer points and at various other sources of fugitive emissions
 - v. The industry shall maintain the Online Continuous Stack Emission Monitoring system (OCSEMS) with data recorder facility for the stacks of Kiln, Cooler and other major stacks of Cement Plant, with connection of the data to the servers of CPCB & TSPCB.
 - vi. The industry shall use the stone chips and sludge generated from the nearby stone polishing units as raw materials as per the recommendations of the Joint Committee constituted by the Hon'ble NGT.
 - vii. The industry shall take up regular cleaning of internal roads to avoid fugitive dust emissions due to vehicular movement
 - viii. The industry shall store all the raw materials in closed sheds to avoid fugitive emissions
 - ix. The industry shall provide / maintain water sprinklers at various dust generating points
 - x. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.

- xi. The industry shall take all the necessary precautions to ensure that dust does not spread to the surrounding areas during the plant operations and shall meet the stack & Ambient air quality standards stipulated by the Board.
 - xii. The industry shall provide / maintain Road Sweeping Machines for sweeping the internal roads to avoid fugitive / dust emissions.
 - xiii. The industry shall calibrate online systems on Quarterly basis and records for the calibration data shall be maintained.
12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
 13. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment.

Sd/-
MEMBER SECRETARY

To
M/s India Cements Limited,
P.B.No.07, Sy.No.51, Tandur Mandal,
Vikarabad District

Copy to:

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, Rangareddy-I for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

P. Jannaladev
for Senior Environmental Engineer (FAC)
(UH - V)

de



-9-

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. RR-I-²¹²/TSPCB/U-V/TF/2020- 1322

Dt: 28.11.2020

Sub : M/s. Penna Cement Industries Ltd (Plant), Sy. No. 53, 54, 56, 57 & 62, Belkatur (V), Tandur(M), Vikarabad District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and control of Pollution) Amendment Act, 1987 – Non-compliance of Consent conditions – **DIRECTIONS – ISSUED** – Reg.

Ref :

1. CFO Order dt. 19.06.2017 valid upto 30.09.2021.
2. Hon'ble NGT (SZ) order dated 16.09.2020 in OA No. 195 of 2016.
3. Inspection of the industry by the Board officials during 05.10.2020 to 09.10.2020.
4. Hearing held on 23.10.2020.

* * *

1. WHEREAS, you are operating the industry located at Sy. No. 53, 54, 56, 57 & 62, Belkatur (V), Tandur(M), Vikarabad District and engaged in production of cement.
2. WHEREAS, the Board issued CFO vide order dated 19.06.2017 for Clinker - 1.5 MTPA & Cement (OPC/PPC/PSC) - 2.0 MTPA which is valid upto 30.09.2021.
3. WHEREAS, the Board has received complaint from Tandur Citizens Welfare Society Represented by its President, Rajgopal Sarada, Tandur regarding air pollution in Tandur Town.
4. WHEREAS, the complainant also filed petition in the Hon'ble NGT, Chennai in the year 2016. The Hon'ble NGT has taken up the case as OA No.195 of 2016.
5. WHEREAS, the Hon'ble NGT, Chennai bench was dissolved and the complainant approached the Principal Bench i.e., Hon'ble NGT, New Delhi. The Hon'ble NGT, New Delhi has taken up the case as OA No.925 of 2018.
6. WHEREAS, the Hon'ble NGT, New Delhi has constituted a Joint Committee consists of representatives from CPCB officials, Revenue Officials & SPCB officials and directed to submit a factual report. The Joint Committee has submitted a detailed report to Hon'ble NGT, New Delhi.
7. WHEREAS, the Hon'ble NGT, New Delhi has disposed the case on 14.11.2019. The extract of the order is as follows:

"Let the State PCB and District Magistrate, Vikarabad take further follow up action in the light of above recommendations and the existing ground situation. For violation of environment norms by the cement industries and other industrial units, including stone cutting industries, the State PCB may assess and recover environmental compensation apart from other coercive measures in accordance with law. They may prepare a time bound action and execute the same. If any grievance survives the aggrieved party will be free to take legal remedies."

8. WHEREAS, the Hon'ble NGT (SZ) in OA No. 195 of 2016 heard the matter on 16.09.2020 and directed the Board to comply with the directions dated 06.03.2020 regarding compliance of the directions issued by the Hon'ble NGT (BB), New Delhi vide order dated 14.11.2017 in OA No. 925 of 2018.
9. WHEREAS, the Board officials inspected the Tandur Town and cement industries and carried out monitoring during 05.10.2020 to 09.10.2020 and observed the following :

1. During inspection, the industry was in operation.
2. The industry has provided the following air pollution control equipment for different sections:

S.No.	Source of Pollution	Control equipment provided
1	Raw mill/Kiln - 300/200 TPH	Reverse Air Bag House
2	Clinker Cooler - 200 TPH	ESP
3	Coal mill - 30 TPH	Bag filters

4	Cement Mill - 1 -150 TPH	Bag filters
5	Cement Mill - 2 - 100 TPH	Bag filter
6	Lime stone weight feeder	Bag filter
7	Raw material storage silo	Bag Filter
8	Raw meal blending silo	Bag filter
9	Raw Coal Hoper	bag filter
10	Clinker Silo	Bag filter
11	Clinker transport to cement mill	Bag filter
12	Cement Silo -I	Bag filter
13	Cement Silo -II	Bag filter
14	Packing Machine -I	Bag filter
15	Packing Machine -II	Bag filter
16	Packing Machine-III	Bag filter

- The industry has provided sweeping machine for sweeping of internal roads.
- The industry a dedicated water tanker for sprinkling of water to control the fugitive emissions generated during the vehicular movement.
- The industry has provided closed shed for storage of raw materials like laterite, coal, fly ash, gypsum, etc.,
- During inspection, the control equipments were in operation. The stack & ambient monitoring were carried out and the parameters are within the limits. As per the Analysis reports, the values are as follows:

Sl.No.	Location	Parameter	Value	Standard
Stack				
1	Stack attached to Raw Mill / Kiln	SPM (mg/Nm ³)	17	30
2	Stack attached to Cement Mill - I	SPM (mg/Nm ³)	22	30
3	Stack attached to Cement Mill - II	SPM (mg/Nm ³)	21	30
4	Stack attached to Raw Mill / Kiln	NOx (mg/Nm ³)	488	800
5	Stack attached to Raw Mill / Kiln	SO ₂ (mg/Nm ³)	26	100
6	Stack attached to clinker cooler	SPM (mg/Nm ³)	22	30
7	Stack attached to coal mill	SPM (mg/Nm ³)	26	30
AAQM				
8	AAQM Carried out near boundary wall of north side (upwind direction)	PM ₁₀ (µg/m ³)	56	100
		TSPM (µg/m ³)	159	---
		SO ₂ (µg/m ³)	8	80
		NOx(µg/m ³)	17	80
9	AAQM Carried out at Plant Garage towards south side of the industry (Downwind direction)	PM ₁₀ (µg/m ³)	89	100
		TSPM (µg/m ³)	272	---
		SO ₂ (µg/m ³)	9	80
		NOx(µg/m ³)	20	80
Fugitive Emission				
10	Carried out at a distance of 10 mtrs from Coal yard	SPM Concentration (µg/m ³)	746	2000

Remarks:

- 1) The industry has obtained CFO vide order dated 19.06.2017 for Clinker - 1.5 MTPA & Cement (OPC/PPC/PSC) - 2.0 MTPA which is valid upto 30.09.2021.
- 2) The industry has submitted the consolidated statement of production details. As per the statement, the industry has manufactured 0.998 MTPA Clinker & 0.836 MTPA Cement as against the permitted capacity of 1.5 MTPA & 2.0 MTPA respectively during the period October 2019 to September 2020.
- 3) The industry has provided water meters to assess the actual water consumption. As per the statement submitted by the industry, the water consumption is 116.7 KLD (Average) against the permitted capacity of 400 KLD
- 4) The SES, Zonal Laboratory, Warangal had conducted stack and ambient monitoring on 08.10.2020. As per the analysis report, the parameters (SPM, SO₂, NO_x, PM₁₀ & TSPM) are within the prescribed standards. The analysis reports are attached.
- 5) The industry has provided online stack monitoring and informed that they have done calibration on 21.08.2020.
- 6) The industry is storing the raw materials (coal, laterite, additives, etc.,) in the closed shed but lime stone is storing outside.
- 7) The industry has connected the stack and ambient monitoring status to the TSPCB Server.
- 8) The representative of the industry informed that they have installed the equipment but not connected to the website, the same thing was informed to the CPCB. However, they have connected to the TSPCB server.
- 9) With regard to assessment of Environmental Compensation, the EE.RO.RR-I submitted a report based on the number of days the parameters were exceeded. The assessment is as follows :

Sl. No.	Date of Exceedence	Parameter Exceedence	No. of days	Remarks
1	24.09.2019 & 25.09.2019	AAQM - PM _{2.5} - 77 ug/m ³ against 60 ug/m ³ . AAQM - PM ₁₀ - 128 ug/m ³ against 100 ug/m ³ Coal Mill - PM - 63 mg/m ³ against 30 mg/m ³ Cement mill-I - PM - 36 mg/m ³ against 30 mg/m ³ Cement mill-II - PM - 47 mg/m ³ against 30 mg/m ³	2	The industry has complied with the directions issued by the Board. However, Ambient & Stack parameters were exceeded on certain days (both Online and Manual). Hence, Environmental Compensation was calculated based on the number of days the parameters were exceeded.
2	11.11.2019 & 12.11.2019	AAQM - PM ₁₀ - 985ug/m ³ against 100 ug/m ³	2	
3	16.11.2019	AAQM - PM ₁₀ - 985ug/m ³ against 100 ug/m ³ AAQM - PM _{2.5} - 215ug/m ³ against 60 ug/m ³ .	1	
4	15.02.2020	AAQM - PM ₁₀ - 119.7 ug/m ³ against 100 ug/m ³ .	1	
5	22.03.2020 & 23.03.2020	AAQM - PM ₁₀ - 985 ug/m ³ against 100 ug/m ³ . Cement Mill - II Chimney - SPM - 84.92mg/m ³ against 30 mg/m ³ Cement Mill - I Chimney -	2	

		SPM - 85.07mg/m ³ against 30 mg/m ³		
6	09.10.2020, 10.10.2020, 12.10.2020, 22.03.2020, 08.05.2020 & 09.05.2020	Cement Mill - II Chimney - SPM - 84.90mg/m ³ against 30 mg/m ³ (FOR 3 DAYS) Cement Mill - I Chimney - SPM - 85.05mg/m ³ against 30. mg/m ³ (FOR 3 DAYS) RABH stack - SO ₂ - 102.39 mg/m ³ against 100 mg/m ³ (FOR 1 DAYS) AAQM 2 - PM ₁₀ - 985 ug/m ³ against 100 ug/m ³ . (FOR 4 DAYS)	6	

Hence the no. of days violations took place is : 11 days

$$EC = PI \times N \times R \times S \times LF$$

EC = Environmental Compensation

PI = Pollution Index (Red - 80, Orange - 50, Green - 30))

N = No. of days of violation took place (11 days)

R = A factor in rupees (250)

S = Factor for scale of operation (1.5)

LF = Location factor (1.0)

$$EC = 80 \times 11 \times 250 \times 1.5 \times 1.0 = \text{Rs.3,30,000/-}$$

Compliance status of the CFO Order dated 19.06.2017

Sl.No	Condition	Compliance						
1.	The industry shall not manufacture any un-consented products (OR) exceeding capacities without obtaining Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.	The industry has submitted the consolidated statement of production details. As per the statement, the industry has manufactured 0.998 MTPA Clinker & 0.836 MTPA Cement as against the permitted capacity of 1.5 MTPA & 2.0 MTPA respectively during the period October 2019 to September 2020						
2.	The effluent discharged should not contain constituents in excess of the tolerance limits prescribed below. Service waste water (with co-processing wastes):- All efforts shall be made by the industry for 'Zero discharge' of service wastewater and in case, the industry prefers to discharge service wastewater, the following norms shall be complied with:	The industry has provided separate storm water drains and not mixing with sewage water.						
	<table border="1"> <thead> <tr> <th>Outlet No.</th> <th>Parameter</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH</td> <td>5.5 - 9.0</td> </tr> </tbody> </table>	Outlet No.	Parameter	Standards	1	pH	5.5 - 9.0	
Outlet No.	Parameter	Standards						
1	pH	5.5 - 9.0						

	<table border="1"> <tr> <td>Total Suspended Solids (TSS at 103 - 1050C)</td> <td>100 mg/l</td> </tr> <tr> <td>Total Dissolved Solids (TDS)</td> <td>2100 mg/l</td> </tr> <tr> <td>Oil & Grease</td> <td>10 mg/l</td> </tr> <tr> <td>Chemical Oxygen Demand (COD)</td> <td>250 mg/l</td> </tr> <tr> <td>Biochemical Oxygen Demand (BOD3 days at 270C)</td> <td>100 mg/l</td> </tr> <tr> <td>Temperature</td> <td>Not more than 5oc higher than the intake water temperature</td> </tr> </table>	Total Suspended Solids (TSS at 103 - 1050C)	100 mg/l	Total Dissolved Solids (TDS)	2100 mg/l	Oil & Grease	10 mg/l	Chemical Oxygen Demand (COD)	250 mg/l	Biochemical Oxygen Demand (BOD3 days at 270C)	100 mg/l	Temperature	Not more than 5oc higher than the intake water temperature				
Total Suspended Solids (TSS at 103 - 1050C)	100 mg/l																
Total Dissolved Solids (TDS)	2100 mg/l																
Oil & Grease	10 mg/l																
Chemical Oxygen Demand (COD)	250 mg/l																
Biochemical Oxygen Demand (BOD3 days at 270C)	100 mg/l																
Temperature	Not more than 5oc higher than the intake water temperature																
	<p>Storm Water</p> <p>i. Storm-water shall not be allowed to mix with effluent, treated sewage, scrubber water and or floor washings.</p> <p>ii. Storm-water within factory limits of industry shall be channelized through separate drain(s) as per natural gradient passing through high density polyethylene lined pits each having holding capacity of 10 minutes (Hourly average) of rain fall for its catchment area.</p>																
3.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Purpose</th> <th>Quantity in KLD</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process (dust suppression)</td> <td>250</td> </tr> <tr> <td>2</td> <td>Industrial Cooling</td> <td>50</td> </tr> <tr> <td>3</td> <td>Domestic (Plant & Colony)</td> <td>100</td> </tr> <tr> <td></td> <td>Total</td> <td>400</td> </tr> </tbody> </table>	S.No	Purpose	Quantity in KLD	1.	Process (dust suppression)	250	2	Industrial Cooling	50	3	Domestic (Plant & Colony)	100		Total	400	<p>The industry has provided water meters to assess the actual water consumption. As per the statement submitted by the industry, the water consumption is 116.7 KLD (Average) against the permitted capacity of 400 KLD</p>
S.No	Purpose	Quantity in KLD															
1.	Process (dust suppression)	250															
2	Industrial Cooling	50															
3	Domestic (Plant & Colony)	100															
	Total	400															
4.	<p>The industry shall provide and maintain water flow meters for recording water consumption for various purposes and maintain records.</p>	<p>The industry has provided water meters at domestic, gardening and industrial cooling.</p>															
5.	<p>The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.</p>	<p>---</p>															
6.	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter</td> <td>30 mg/Nm³</td> </tr> <tr> <td></td> <td>Sulphur Dioxide (SO₂)</td> <td>100 mg/Nm³</td> </tr> <tr> <td></td> <td>Nitrogen Dioxide (NO₂)</td> <td>800 mg/Nm³</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards	1	Particulate Matter	30 mg/Nm ³		Sulphur Dioxide (SO ₂)	100 mg/Nm ³		Nitrogen Dioxide (NO ₂)	800 mg/Nm ³	<p>The SES, Zonal Laboratory, Warangal had conducted stack and ambient monitoring on 08.10.2020. As per the analysis report, the parameters (SPM, SO₂, NO_x, PM₁₀ & TSPM) are within the prescribed standards. The analysis reports are attached.</p>			
Chimney No.	Parameter	Emission Standards															
1	Particulate Matter	30 mg/Nm ³															
	Sulphur Dioxide (SO ₂)	100 mg/Nm ³															
	Nitrogen Dioxide (NO ₂)	800 mg/Nm ³															

7.	<p>The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels:</p> <p>Day time - (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A).</p>	<p>The SES, Zonal Laboratory, Warangal had conducted stack and ambient monitoring on 08.10.2020. As per the analysis report, the parameters (SPM, SO₂, NO_x, PM₁₀ & TSPM) are within the prescribed standards. The analysis reports are attached.</p>
8.	<p>The industry shall provide separate water meter for recording water consumption for cooling, domestic and for dust suppression (water sprinklers) within one month, as committed vide Ir.dt. 05.01.2015.</p>	<p>The industry has provided water meters at domestic, gardening and industrial cooling.</p>
9.	<p>The industry shall commission the Piped belt conveyor from lime stone mine to cement plant for transportation of limestone within one year, as committed.</p>	<p>Not Complied.</p>
10.	<p>The industry shall install 3rd CAAQM station within 4 months in consultation with RO,Rangareddy-I and connect the data to the TSPCB server, as committed.</p>	<p>The representative of the industry informed that they have installed the equipment but not connected to the website, the same thing was informed to the CPCB. However, they have connected to the TSPCB server.</p>
11.	<p>The industry shall maintain dust suppression system at all fugitive dust generating points to meet the AAQM standards.</p>	<p>During the inspection, the industry is sprinkling water by using dedicated tankers and also provided sweeping machines.</p>
12.	<p>The industry shall properly operate the online stack monitoring systems provided for Kiln and raw mill, clinker cooler, coal mill & cement mill and connect the data to the TSPCB server.</p>	<p>All the online stack monitoring systems are connected to the TSPCB website.</p>
13.	<p>The industry shall take up regular cleaning of internal roads to avoid fugitive dust emissions due to vehicular movement.</p>	<p>Being followed</p>
14.	<p>The industry shall store all the raw materials in closed sheds to avoid fugitive emissions.</p>	<p>The industry is storing the raw materials (coal, laterite, additives, etc.,) in the closed shed but lime stone is storing outside.</p>
15.	<p>The industry should provide water sprinklers at all dust generating points to avoid fugitive emissions.</p>	<p>The industry has provided water sprinklers at the dust generating points.</p>
16.	<p>The industry should maintain the records on captive consumption of clinker produced, fly ash utilization & cement production etc., and the consolidated records should be furnished to RO,</p>	<p>The industry is maintaining the records and submitting.</p>

	RR -I, every month.	
17.	As per the Directions issued by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in Original Application (OA) No. 199 of 2014 vide Judgement dt. 22.12.2016, in the matter of Management of Municipal Solid Waste in Local Bodies, the industry shall buy and use Refused Derived Fuel (RDF) as fuel in the Cement Plant, generated from the RDF Plants located within a 100 Km radius of the Cement Plant."	Not complied.
18.	The industry shall comply with load of Mass based standard for Particulate Matter i.e., SPM emissions from Raw Mill, Kiln and Pre-Calcliner system put together - 0.125 kg/tonne of Clinker.	Complied. As per the calculatoinis the total emission quantity is 0.098 kg/ton.
19.	The industry shall operate and maintain 2 CAAQM stations and online stack monitor attached to various stacks and connect the data to PCB website.	The industry is operating CAAQM & Online Stack Monitoring and connected to PCB Website.
20.	The conveyor belt for transport of lime stone from mine to plant should be commissioned and report the compliance to RO, RR-II.	Repeated
21.	The industry shall operate STP for treatment of domestic effluents and proper records shall be maintained.	The industry is operating the STP
22.	The industry shall maintain dust collection and extraction system to control fugitive emissions at various transfer points and the dust collected form pollution control equipments should be recycled back into the process.	Being followed
23.	The industry should provide interlocking system for Air Pollution Control Equipments provided with raw material feeding system so that the feeding of raw material would be stopped incase of the air pollution control equipments fails.	The industry has provided interlocking system
24.	The industry should establish appropriate RWH structure on the available up-stream portion of the plant site.	Complied
25.	The industry should operate the Air Pollution Control Equipments regularly and maintain the log registers.	The industry is operating APC Equipments and maintaining log registers.
26.	The industry should not discharge any wastewater outside the plant premises.	During inspection, no discharge of wastewater was observed.
27.	The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	The industry has provided separate energy meters and mainitnaing the records.
28.	The industry shall maintain greenbelt around the plant premises, as per the norms.	The industry has developed the green belt along the plant premises.
29.	The industry shall comply with Task Force directions issued by the Board from time to time.	Submitted below.
30.	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments	Submitted

	thereof.	
31.	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	----

Task Force Directions dated 01.11.2018:

Sl.No.	Condition	Compliance
1)	The industry shall take all the necessary precautions to ensure that dust does not spread to the surrounding areas during plant operations and shall meet the stack & ambient air quality standards stipulated by the Board.	During the inspection, the industry is sprinkling water by using dedicated tankers and also provided sweeping machines.
2)	The industry shall ensure that water sprinkling is carried out frequently between the factory & to the nearest BT road and ensure that no dust is generated due to vehicular movement.	
3)	The industry shall comply with the CFO&HWA conditions of the Board scrupulously.	Submitted above.
4)	The industry shall provide / maintain Stack emission analyzers for various parameters viz., Suspended Particulate Matter (SPM), Nitrogen oxides (NOx), Sulfur dioxides (SO ₂) as per the CPCB guidelines.	The SES, Zonal Laboratory, Warangal had conducted stack and ambient monitoring on 08.10.2020. As per the analysis report, the parameters (SPM, SO ₂ , NOx, PM ₁₀ & TSPM) are within the prescribed standards.
5)	The industry shall communicate the analyzer data with 1 minute time interval continuously by providing data logger.	Complied. The industry has provided data logger with one minute time interval.
6)	The industry shall regularly maintain stack analyzers for correct values. Online calibration shall be provided for gaseous parameters. The calibration data carried out for SPM parameter shall be furnished to the Board.	The industry has provided online stack monitoring and informed that they have done calibration but not submitted the calibration certificate.
7)	The industry shall calibrate online systems on Quarterly basis and records for the calibration data shall be maintained.	
8)	The industry shall immediately respond to the SMS alerts sent by Server of TSPCB and acknowledge with their remarks in the " comment column " available in the TSPCB Enviro Connect application.	Being followed.
9)	The unit shall install 3 rd CAAQM station within 15 days and connect the same to the TSPCB server.	The representative of the industry informed that they have installed the equipment but not connected to the website, the same thing was informed to the CPCB. However, they have connected to the TSPCB server.
10)	Ambient Air Quality analyzers shall be provided for various parameters such as Particulate Matter (PM ₁₀ , PM _{2.5}), Nitrogen oxides (NOx), Sulfur oxides (SOx) as per the CPCB guidelines.	The industry has provided all the parameters as per CPCB guidelines.
11)	Regular maintenance of AAQ analyzers is required for correct values. Online calibration shall be provided for Particulate Matter (PM ₁₀ , PM _{2.5}), Nitrogen oxides (NOx), Sulfur oxides (SOx).	The industry has provided online ambient monitoring and informed that they have done calibration 21.08.2020.
12)	The industry shall submit a BG of Rs. 32 lakhs with a validity period of one year within a	The industry has submitted the Bank Guarantee of Rs.32 Lakhs

	week towards compliance of the Board directions. The unit shall extend the same before its expiry till further orders from the Board.	which is valid upto 25.11.2019. The industry was directed to renew the same.
--	---	--

10. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 23.10.2020. Your industry representative attended the virtual meeting. Your industry representative stated that the unit is complying with the Board directions and also meeting with Board AAQM and stack prescribed standards. Also stated that you are carrying water sprinkling at equal intervals at all the dust generation points.

The committee noted that the Board has received complaint from Tandur Citizens Welfare Society Represented by its President, Rajgopal Sarada, Tandur regarding air pollution in Tandur Town. The complainant also filed petition in the Hon'ble NGT, Chennai in the year 2016. The Hon'ble NGT has taken up the case as OA No.195 of 2016.

The complainant approached the Principal Bench i.e., Hon'ble NGT, New Delhi. The Hon'ble NGT, New Delhi has taken up the case as OA No.925 of 2018. The Hon'ble NGT, New Delhi has constituted a Joint Committee consists of representatives from CPCB officials, Revenue Officials & SPCB officials and directed to submit a factual report. The Joint Committee has submitted a detailed report to Hon'ble NGT, New Delhi.

The Hon'ble NGT, New Delhi has disposed the case on 14.11.2019. The extract of the order is as follows:

"Let the State PCB and District Magistrate, Vikarabad take further follow up action in the light of above recommendations and the existing ground situation. For violation of environment norms by the cement industries and other industrial units, including stone cutting industries, the State PCB may assess and recover environmental compensation apart from other coercive measures in accordance with law. They may prepare a time bound action and execute the same. If any grievance survives the aggrieved party will be free to take legal remedies."

Subsequently, the Hon'ble NGT (SZ) in OA No. 195 of 2016 heard the matter on 16.09.2020 and directed the Board to comply with the directions dated 06.03.2020 regarding compliance of the directions issued by the Hon'ble NGT (BB), New Delhi vide order dated 14.11.2017 in OA No. 925 of 2018.

The committee also noted that as per the analysis report conducted on 24.09.2019 & 25.09.2019, the parameters (SPM, SO₂, NO_x, PM₁₀ & TSPM) have exceeded the standards, however, as per the analysis report conducted from 05.10.2020 to 09.10.2020, the parameters (SPM, SO₂, NO_x, PM₁₀ & TSPM) are within the prescribed standards and provided RABH as Air Pollution Control Equipments to Raw Mill / Kiln, ESP for Clinker Cooler, Bag Filters for Cement Mill, Coal Mill etc., to control the emissions.

The representative stated that the unit is complying with the Board directions and also meeting with Board AAQM and stack prescribed standards. Also stated that they have provided sweeping machine for sweeping of internal roads, carrying water sprinkling at equal intervals at all the dust generation points and provided closed shed for storage of raw materials like laterite, coal, fly ash, gypsum, etc.

With regard to the assessment of the EC, the committee noted that the EE.RO.RR-I has submitted proposals for finalization of assessment of the EC. The committee noted that the assessment of the EC was calculated on number of days of violation regarding exceedance of AAQM and stack monitoring results.

Your industry representative informed that you have to study the methodology and calculations carried out on assessment of EC and requested time to file the objections on the calculations for further examination by the Board.

The committee after detailed discussions recommended that an opportunity may be given to the industry to raise objections if any within 7 days from the date of this order failing which the assessment carried out by the Board may be treated as final assessment.

The committee after detailed discussions, recommended to issue certain directions to the industry.

11. WHEREAS, after careful consideration of the material facts of the case, the Board hereby issue following directions to your industry to comply with:
- i. The industry shall comply with the CFO&HWA conditions of the Board scrupulously.
 - ii. The industry shall regularly operate the Air Pollution Control Equipment i.e., RABH, Bag filters, ESPs, Dust Collectors etc. to control the fugitive emissions.
 - iii. The industry shall take all precautionary measures for control of fugitive dust emissions from Clinker Stock Pile.
 - iv. The industry shall maintain Bag filters at all Silo tops, material transfer points and at various other sources of fugitive emissions
 - v. The industry shall maintain the Online Continuous Stack Emission Monitoring system (OCSEMS) with data recorder facility for the stacks of Kiln, Cooler and other major stacks of Cement Plant, with connection of the data to the servers of CPCB & TSPCB.
 - vi. The industry shall use the stone chips and sludge generated from the nearby stone polishing units as raw materials as per the recommendations of the Joint Committee constituted by the Hon'ble NGT.
 - vii. The industry shall take up regular cleaning of internal roads to avoid fugitive dust emissions due to vehicular movement
 - viii. The industry shall store all the raw materials in closed sheds to avoid fugitive emissions
 - ix. The industry shall provide / maintain water sprinklers at various dust generating points
 - x. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.
 - xi. The industry shall take all the necessary precautions to ensure that dust does not spread to the surrounding areas during the plant operations and shall meet the stack & Ambient air quality standards stipulated by the Board.
 - xii. The industry shall provide / maintain Road Sweeping Machines for sweeping the internal roads to avoid fugitive / dust emissions.
The industry shall calibrate online systems on Quarterly basis and records for the calibration data shall be maintained.
12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
13. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment.

Sd/-
MEMBER SECRETARY

To
M/s. Penna Cement Industries Ltd (Plant),
Sy. No. 53, 54, 56, 57 & 62, Belkatur (V),
Tandur(M), Vikarabad District

Copy to:

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, Rangareddy-I for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

P. Jawahar
Senior Environmental Engineer (FAC)
(UH - V)

de



-19-

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.RR-I-212/TSPCB/U-V/TF/2020- 1320

Dt:28.11.2020

Sub : M/s. Cement Corporation of India Limited, Tandur Cement Factory, Tandur, Vikarabad district - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Non-compliance of Consent conditions - **DIRECTIONS - ISSUED** - Reg.

Ref :

1. CFO Order dt. 21.03.2020 valid upto 31.12.2021.
2. Hon'ble NGT (SZ) order dated 16.09.2020 in OA No. 195 of 2016.
3. Inspection of the industry by the Board officials during 05.10.2020 to 09.10.2020.
4. Hearing held on 23.10.2020.

* * *

1. WHEREAS, you are operating the industry located at *Tandur Cement Factory, Tandur, Vikarabad District* and engaged in production of cement.
2. WHEREAS, the Board issued CFO vide order dated 21.03.2020 for Ordinary Portland cement - 3150 TPD which is valid upto 31.12.2021.
3. WHEREAS, the Board has received complaint from Tandur Citizens Welfare Society Represented by its President, Rajgopal Sarada, Tandur regarding air pollution in Tandur Town.
4. WHEREAS, the complainant also filed petition in the Hon'ble NGT, Chennai in the year 2016. The Hon'ble NGT has taken up the case as OA No.195 of 2016.
5. WHEREAS, the Hon'ble NGT, Chennai bench was dissolved and the complainant approached the Principal Bench i.e., Hon'ble NGT, New Delhi. The Hon'ble NGT, New Delhi has taken up the case as OA No.925 of 2018.
6. WHEREAS, the Hon'ble NGT, New Delhi has constituted a Joint Committee consists of representatives from CPCB officials, Revenue Officials & SPCB officials and directed to submit a factual report. The Joint Committee has submitted a detailed report to Hon'ble NGT, New Delhi.
7. WHEREAS, the Hon'ble NGT, New Delhi has disposed the case on 14.11.2019. The extract of the order is as follows:

"Let the State PCB and District Magistrate, Vikarabad take further follow up action in the light of above recommendations and the existing ground situation. For violation of environment norms by the cement industries and other industrial units, including stone cutting industries, the State PCB may assess and recover environmental compensation apart from other coercive measures in accordance with law. They may prepare a time bound action and execute the same. If any grievance survives the aggrieved party will be free to take legal remedies."

8. WHEREAS, the Hon'ble NGT (SZ) in OA No. 195 of 2016 heard the matter on 16.09.2020 and directed the Board to comply with the directions dated 06.03.2020 regarding compliance of the directions issued by the Hon'ble NGT (BB), New Delhi vide order dated 14.11.2017 in OA No. 925 of 2018.
9. WHEREAS, the Board officials inspected the Tandur Town and cement industries and carried out monitoring during 05.10.2020 to 09.10.2020 and observed the following :
 - i. During inspection, the industry was in operation.
 - ii. The industry has provided the following air pollution control equipment for difference sections:

S.No.	Source of Pollution	Control equipment provided
1.	Lime Stone Crusher	Multi cyclone dust collectors
2.	Raw mill & Rotary kiln--83,333 T/month	Electro Static Precipitator

3.	Clinker Cooler	ESP
4.	Cement Mill - I	ESP
5.	Cement Mill - II	ESP
6.	Coal mill -I & 2	ESP
7.	Packing plant	Bag filters
8.	DG Set- 1x3.8 MW+ 3x3.2 MW+ 4x0.8 MW	---

- iii. The industry has not provided sweeping machine for sweeping of internal roads.
- iv. The industry a dedicated water tanker for sprinkling of water to control the fugitive emissions generated during the vehicular movement.
- v. The industry has provided closed shed for storage of raw materials like laterite and gypsum only. The industry has stored lime stone, coal and fly ash in open area.
- vi. During inspection, the control equipments of were in operation. The stack & ambient monitoring were carried out and the parameters are exceeded. As per the Analysis reports, the parameters are as follows:

Sl.No.	Location	Parameter	Value	Standard
Stack				
1	Stack attached to cement mill - I	SPM (mg/Nm ³)	113	50
2	Stack attached to cement mill - II	SPM (mg/Nm ³)	205	50
3	Stack attached to raw mill and rotary kiln	SPM (mg/Nm ³)	387	30
4	Stack attached to raw mill and rotary kiln	NOx (mg/Nm ³)	700	800
5	Stack attached to raw mill and rotary kiln	SO ₂ (mg/Nm ³)	11	100
6	Stack attached to clinker cooler	SPM (mg/Nm ³)	304	50
7	Stack attached to coal mill I & II	SPM (mg/Nm ³)	340	50
AAQM				
8	AAQM Carried out near water tank (Upwind direction)	PM ₁₀ (µg/m ³)	84	100
		TSPM (µg/m ³)	225	---
		SO ₂ (µg/m ³)	14	80
		NOx(µg/m ³)	21	80
9	AAQM Carried out near railway wagon shed (Downwind direction)	PM ₁₀ (µg/m ³)	130	100
		TSPM (µg/m ³)	413	---
		SO ₂ (µg/m ³)	16	80
		NOx(µg/m ³)	27	80
Fugitive Emission				
10	Carried out in between Cement Mill I & Cement Mill Feed Hopper	SPM Concentration (µg/m ³)	8097	5000
11	Carried out at a distance of 10 mtrs from lime stone crusher Mill Feed Hopper	SPM Concentration (µg/m ³)	6806	5000
12	Carried out at a distance of 10 mtrs from coal yard	SPM Concentration (µg/m ³)	1513	2000

Remarks:

- i. The industry has obtained CFO vide order dated 21.03.2020 for Ordinary Portland cement - 3150 TPD which is valid upto 31.12.2021.
- ii. The industry has submitted the consolidated statement of production details. The industry has submitted the consolidated statement of production details. As per the statement, the industry has manufactured 2496.844 TPD Cement as against the permitted capacity of 3150 TPD during the period October 2019 to September 2020.
- iii. The industry has provided water meters to assess the actual water consumption. As per the statement submitted by the industry, the water consumption is 1149.932 KLD (Average) against the permitted capacity of 2730 KLD.

- iv. The SES, Zonal Laboratory, Warangal had conducted stack and ambient monitoring on 07.10.2020. As per the analysis report, the parameters (SPM, SO₂, NO_x, PM₁₀ & TSPM) are exceeding the prescribed standards for all the stacks and ambient.
- v. The industry has started of civil work for installation of RABH and the representative of the industry informed the installation of RABH may be completed by March 2021. However, the industry has given work order to the 3rd party to maintain the 30 nos. of secondary air pollution control equipments (bag filters). The industry has submitted the work order document.
- vi. The industry representative also informed that they have requested the management for replacing of ESPs provided to cooler, cement mill I & II, coal mill I & II with RABH separately.
- vii. During inspection, the industry is sprinkling water, however dust accumulated beside the road within the premises.
- viii. The industry has provided closed shed for storage of raw materials like laterite and gypsum only. The industry has stored lime stone, coal and fly ash in open area.
- ix. The industry has connected the stack and ambient monitoring status to the TSPCB Server.
- x. The industry has provided interlocking system.
- xi. The industry representative informed that they have calibrated on 17.02.2020 and submitted document.
- xii. With regard to assessment of Environmental Compensation, the EE.RO.RR-I submitted a report based on the number of days the parameters were exceeded. The assessment is as follows :

Sl. No.	Date of Exceedance	Date of Exceedance	No. of days	Remarks
1.	27.02.2020	AAQM - SO ₂ - 99.97 ug/m ³ against 80 ug/m ³	1	The industry has not complied with the directions issued by the Board and also Ambient & Stack parameters were exceeded on certain days. Hence, Environmental Compensation was calculated based on the number of days the parameters were exceeded and the number of days for which directions were not complied from the date of Hon'ble NGT hearing.
2.	04.03.2020	AAQM - PM ₁₀ - 370.8 ug/m ³ against 100 ug/m ³ .	1	
3.	19.08.2020	Cement Mill - I Chimney - PM - 243.27 mg/m ³ against 50 mg/m ³ .	1	
4.	18.09.2020	Cement Mill - I Chimney - PM - 242.27 mg/m ³ against 50 mg/m ³ . Cooler Stack - PM - 224.06 mg/m ³ against 50 mg/m ³ (FOR 1 DAY)	1	
5.	19.09.2020	Cement Mill - I Chimney - PM - 316.07 mg/m ³ against 50 mg/m ³ .	1	
6.	26.09.2020	Cement mill-I - Stack - PM - 128 mg/m ³ against 50 mg/m ³	1	
7.	07.10.2020 & 08.10.2020	Stack attached to cement mill - I SPM (mg/Nm ³) 113 against 50 mg/Nm ³	2	
		Stack attached to cement mill - II SPM (mg/Nm ³) 205 against 50 mg/Nm ³		
		Stack attached to raw mill and rotary kiln SPM (mg/Nm ³) 387 against 30 mg/Nm ³		
		Stack attached to clinker cooler SPM (mg/Nm ³) 304 against 50 mg/Nm ³		
		Stack attached to coal mill I & II SPM (mg/Nm ³) 340 against 50 mg/Nm ³		
		SPM Concentration (µg/m ³) 8097 against 5000 (µg/m ³)		
		SPM Concentration (µg/m ³) 6806 against 5000 (µg/m ³)		
		SPM Concentration (µg/m ³) 1513 against 2000 (µg/m ³)		

The number of days violations took place is : 08 days

EC = PI x N x R x S x LF

EC = Environmental Compensation

PI = Pollution Index (Red - 80, Orange - 50, Green - 30))

N = No. of days of violation took place (05 days)

R = A factor in rupees (06)

S = Factor for scale of operation (1.5)

LF = Location factor (1.0)

EC = 80 x 8 x 250 x 1.5 x 1.0 = Rs.2,40,000/-

Compliance status of the CFO Order dated 21.03.2020

Sl.No.	Condition	Compliance																																
1)	Total Water Consumption shall not exceed : 2730.00 KLD <table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Cooling</td> <td>2275</td> </tr> <tr> <td>2</td> <td>Domestic</td> <td>455</td> </tr> </tbody> </table>	Sl.No.	Purpose	Quantity	1	Cooling	2275	2	Domestic	455	The industry has provided water meters to assess the actual water consumption. As per the statement submitted by the industry, the water consumption is 1149.932 KLD (Average) against the permitted capacity of 2730 KLD																							
Sl.No.	Purpose	Quantity																																
1	Cooling	2275																																
2	Domestic	455																																
2)	The Treated Effluent Discharged shall not exceed the following prescribed standards <table border="1"> <thead> <tr> <th>Outlet No.</th> <th>Parameter</th> <th>Limiting Standard</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Ph</td> <td>5.5 - 9.0</td> </tr> <tr> <td></td> <td>Total Suspended Solids (TSS at 103 - 1050C)</td> <td>100 mg/l</td> </tr> <tr> <td></td> <td>Total Dissolved Solids (TDS)</td> <td>2100 mg/l</td> </tr> <tr> <td></td> <td>Oil & Grease</td> <td>10 mg/l</td> </tr> <tr> <td></td> <td>Chemical Oxygen Demand(COD)</td> <td>250 mg/l</td> </tr> <tr> <td></td> <td>Biochemical Oxygen Demand(BOD3 days at 270C)</td> <td>100 mg/l</td> </tr> <tr> <td></td> <td>Temperature 0C</td> <td>Not more than 50C higher than the intake water temperature.</td> </tr> </tbody> </table>	Outlet No.	Parameter	Limiting Standard	1	Ph	5.5 - 9.0		Total Suspended Solids (TSS at 103 - 1050C)	100 mg/l		Total Dissolved Solids (TDS)	2100 mg/l		Oil & Grease	10 mg/l		Chemical Oxygen Demand(COD)	250 mg/l		Biochemical Oxygen Demand(BOD3 days at 270C)	100 mg/l		Temperature 0C	Not more than 50C higher than the intake water temperature.	---								
Outlet No.	Parameter	Limiting Standard																																
1	Ph	5.5 - 9.0																																
	Total Suspended Solids (TSS at 103 - 1050C)	100 mg/l																																
	Total Dissolved Solids (TDS)	2100 mg/l																																
	Oil & Grease	10 mg/l																																
	Chemical Oxygen Demand(COD)	250 mg/l																																
	Biochemical Oxygen Demand(BOD3 days at 270C)	100 mg/l																																
	Temperature 0C	Not more than 50C higher than the intake water temperature.																																
3)	The Emission shall not exceed the following prescribed standards <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Description of Chimney</th> <th>Parameter</th> <th>Emission Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Attached to Lime Stone Crusher</td> <td>Particulate matter</td> <td>50 mg/Nm3</td> </tr> <tr> <td rowspan="3">2</td> <td rowspan="3">Attached to Raw mill & Rotary Kiln</td> <td>Particulate matter</td> <td>30 mg/Nm3</td> </tr> <tr> <td>SO2</td> <td>100 mg/Nm3</td> </tr> <tr> <td>NO2</td> <td>800 mg/Nm3</td> </tr> <tr> <td>3</td> <td>Attached to Clinker cooler</td> <td>Particulate matter</td> <td>50 mg/Nm3</td> </tr> <tr> <td>4</td> <td>Attached to Cement mill - I</td> <td>Particulate matter</td> <td>50 mg/Nm3</td> </tr> <tr> <td>5</td> <td>Attached to Cement Mill - II</td> <td>Particulate matter</td> <td>50 mg/Nm3</td> </tr> <tr> <td>6</td> <td>Attached to Coal Mill-1 & 2</td> <td>Particulate matter</td> <td>50 mg/Nm3</td> </tr> </tbody> </table>	Chimney No.	Description of Chimney	Parameter	Emission Standards	1	Attached to Lime Stone Crusher	Particulate matter	50 mg/Nm3	2	Attached to Raw mill & Rotary Kiln	Particulate matter	30 mg/Nm3	SO2	100 mg/Nm3	NO2	800 mg/Nm3	3	Attached to Clinker cooler	Particulate matter	50 mg/Nm3	4	Attached to Cement mill - I	Particulate matter	50 mg/Nm3	5	Attached to Cement Mill - II	Particulate matter	50 mg/Nm3	6	Attached to Coal Mill-1 & 2	Particulate matter	50 mg/Nm3	The SES, Zonal Laboratory, Warangal had conducted stack and ambient monitoring on 08.01.2019. As per the analysis report, the parameters (SPM, SO2, NOx, PM ₁₀ & TSPM) are exceeding the prescribed standards for all the stacks and ambient. The analysis reports are attached.
Chimney No.	Description of Chimney	Parameter	Emission Standards																															
1	Attached to Lime Stone Crusher	Particulate matter	50 mg/Nm3																															
2	Attached to Raw mill & Rotary Kiln	Particulate matter	30 mg/Nm3																															
		SO2	100 mg/Nm3																															
		NO2	800 mg/Nm3																															
3	Attached to Clinker cooler	Particulate matter	50 mg/Nm3																															
4	Attached to Cement mill - I	Particulate matter	50 mg/Nm3																															
5	Attached to Cement Mill - II	Particulate matter	50 mg/Nm3																															
6	Attached to Coal Mill-1 & 2	Particulate matter	50 mg/Nm3																															

	7	Attached to Packing Plant	Particulate matter	50 mg/Nm3	
	8	Attached to DG Set - 1 x 3.8 MW + 3 x 3.2 MW + 4 x 0.8 MW	Particulate matter	50 mg/Nm3	
	<p><u>Service wastewater (without co-processing)</u></p> <p>All efforts shall be made by the industry for 'zero discharge' of service waste water. In case, the industry prefers to discharge service waste water. The following norms shall be complied with.</p> <p><u>Storm water:</u></p> <p>I. Storm water shall not be allowed to mix with effluent, treated sewage, scrubber water and / or floor washings.</p> <p>II. Storm water within battery limits of industry shall be channelized through separate drain(s) as per natural gradient passing through high density polyethylene lined pit(s) each having holding capacity of 10 minutes (hourly average) of rainfall for its catchment area.</p>				
	4)	The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.			The industry has submitted the consolidated statement of production details. As per the statement, the industry has manufactured 2496.844 TPD Cement as against the permitted capacity of 3150 TPD during the period October 2019 to September 2020.
	5)	The industry should comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 um) - 100 ug/ m3; PM2.5 (Particulate Matter size less than 2.5 um) - 60 ug/ m3; SO2 - 80 ug/ m3; NOx - 80 ug/m3, at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009. Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A). Night time (10 PM to 6 AM) - 70 dB (A).			The SES, Zonal Laboratory, Warangal had conducted stack and ambient monitoring on 07.10.2020. As per the analysis report, the parameters (SPM, SO2, NOx, PM ₁₀ & TSPM) are exceeding the prescribed standards for all the stacks and ambient.
	6)	The industry shall pay balance consent fee annually			
	7)	The industry shall upgrade Air Pollution Control Equipment to Kiln & Raw mill - II by installing RABH to meet the emission standards. They shall upgrade Air pollution control equipment at various process units to meet new emission standards, as committed vide letter dated 05.02.2020.			Not complied. The industry has started of civil work for installation of RABH and the representative of the industry informed the installation of RABH may be completed by March 2021. However, the industry has given work order to the 3 rd party to maintain the 30 nos. of secondary air pollution control equipments (bag filters). The industry has submitted the work order document.
	8)	The industry shall maintain online stack monitoring systems for Kiln and raw mill, Clinker cooler, Coal mill & Cement mills and connect the data to the TSPCB server.			The industry has provided online stack monitoring systems and connected to TSPCB server.

9)	The industry shall maintain dust suppression system at all fugitive dust generating points to meet the AAQM standards.	The industry has not provided sweeping machine, dust was accumulated along the road side. As per the analysis of AAQM reports, the parameters are exceeding.
10)	The industry shall take up regular cleaning of internal roads to avoid fugitive dust emissions due to vehicular movement.	During inspection, the industry is sprinkling water on road but beside the road dust is accumulated within the industry premises.
11)	The industry shall store all the raw materials in closed sheds to avoid fugitive emissions.	The industry has provided closed shed for storage of raw materials like laterite and gypsum only. The industry has stored lime stone, coal and fly ash in open area.
12)	The industry should provide water sprinklers at various dust generating points.	Provided
13)	The industry shall construct lime stone shed to avoid fugitive dust emissions.	Not complied
14)	Bank guarantee	Not submitted
15)	The industry shall completely recycle the cooling waste water and shall operate STP for treatment of domestic effluents and treated effluents shall be used for plantation. Records shall be maintained for STP operation.	Complied
16)	The industry shall maintain dust collection and extraction system to control fugitive emissions at various transfer points and the dust collected from pollution control equipments should be recycled back into the process.	Being followed
17)	The industry shall maintain interlocking system for Air Pollution Control Equipments provided with raw material feeding system so that the feeding of raw material would be stopped incase of the air pollution control equipments fails.	Provided
18)	The industry should maintain the records on captive consumption of clinker produced, fly ash utilization & cement production etc., and the consolidated records should be furnished to RO, RR -I, every month.	Complied
19)	As per the Directions issued by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in Original Application (OA) No. 199 of 2014 vide Judgement dt. 22.12.2016, in the matter of Management of Municipal Solid Waste in Local Bodies, the industry shall buy and use Refused Derived Fuel (RDF) as fuel in the Cement Plant, generated from the RDF Plants located within a 100 Km radius of the Cement Plant."	Not complied
20)	The industry shall comply with load of Mass based standard for Particulate Matter i.e., SPM emissions from Raw Mill, Kiln and Pre-Calcliner system put together - 0.125 kg/tonne of Clinker.	Complied . the value is 0.1154 kg/ton of clinker (0.0726 + 0.0428)
21)	The industry shall maintain appropriate RWH structure on the available up-stream portion of the plant site.	The industry has provided RWH Structure.
22)	The industry shall operate the Air Pollution Control Equipments regularly and maintain the log registers.	The industry is operating APCEs but not upgraded.
23)	The industry shall not discharge any wastewater outside the plant premises.	No discharge of wastewater was observed.
24)	The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	Provided separate energy meters in the month of January 2020 and maintaining the records.

25)	The industry shall maintain greenbelt around the plant premises, as per the norms.	Provided green belt
26)	The industry shall comply with Task Force directions issued by the Board from time to time.	Submitted below
27)	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Submitted

Task Force Directions dated 26.09.2019:

Sl.No.	Condition	Compliance
1)	The industry shall operate only after obtaining valid CFO & HWA of the Board.	Operating with valid consent of the Board.
2)	The industry shall upgrade Air Pollution Control Equipment (APCE) to the kiln and Raw mill - II by installing RABH to meet the new emission standards.	Not complied. The industry has started of civil work for installation of RABH and the representative of the industry informed the installation of RABH may be completed by March 2021. However, the industry has given work order to the 3 rd party to maintain the 30 nos. of secondary air pollution control equipments (bag filters). The industry has submitted the work order document.
3)	The industry shall upgrade APCE at various process units to meet new emission standards.	The work is assigned to 3rd party agency for proper maintenance / upgradation of the APCE. The annual maintenance / upgradation of APCE are in progress from August 2019.
4)	The industry shall provide water sprinklers at various dust generating points.	The industry has provided.
5)	The industry shall maintain dust collection & extraction system to control fugitive emissions at various transfer points and the dust collected from APCEs should be recycled back into the process.	The industry is collecting dust and reusing back into the process.
6)	The industry shall maintain interlocking system for APCEs provided with raw material feeding system so that the feeding of raw material would be stopped in case of the air pollution control equipments fails.	Being followed
7)	The industry shall take-up regular cleaning of internal roads to avoid fugitive dust emissions due to vehicular movement.	During inspection, the industry is cleaning internal roads and sprinkling water to suppress the dust generated due to vehicular movement. The industry has not provided sweeping machine.
8)	The industry shall store all the raw materials in closed sheds to avoid fugitive emissions.	The industry has provided closed shed for storage of raw materials like laterite and gypsum only. The industry has stored lime stone, coal and fly ash in open area.
9)	The industry shall provide separate energy meters for recording energy consumption for APCEs and shall maintain records for daily energy consumption.	Provided separate energy meters in the month of January 2020 and maintaining the records.
10)	The industry shall provide / maintain Stack emission analyzers for various parameters viz., Suspended Particulate Matter (SPM), Nitrogen oxides (NOx), Sulfur dioxides (SO ₂) as per the CPCB guidelines.	The industry has provided online stack monitoring.

11)	The industry shall communicate the analyzer data with 1 minute time interval continuously by providing data logger.	Complied
12)	The industry shall regularly maintain stack analyzers for correct values. Online calibration shall be provided for gaseous parameters.	The industry representative informed that they have calibrated on 17.02.2020 and submitted document.
13)	The industry shall immediately respond to the SMS alerts sent by Server of TSPCB and acknowledge with their remarks in the "comment column" available in the TSPCB Enviro Connect application.	Being followed
14)	The industry shall provide AAQM analyzers for various parameters such as Particulate Matter (PM ₁₀ , PM _{2.5}), Nitrogen oxides (NOx) & Sulfur oxides (SOx) as per the CPCB guidelines.	The industry has provided online AAQM analyzers for PM ₁₀ , PM _{2.5} at colony and another at plant.
15)	The industry shall regularly maintain AAQ analyzers for correct values.	Being followed.
16)	The industry shall provide online calibration for Particulate Matter (PM ₁₀ , PM _{2.5}), Nitrogen oxides (NOx) & Sulfur oxides (SOx).	The industry representative informed that they have calibrated on 17.02.2020 and submitted document.
17)	The industry shall calibrate online systems on Quarterly basis and records for the calibration data shall be maintained.	The industry representative informed that they have calibrated on 17.02.2020 and submitted document.
18)	The industry shall submit a BG of Rs. 10 lakhs within a week towards the compliance of Board directions and renew the same till further orders from the Board.	The industry has not submitted the Bank Guarantee.

It is further submitted that the District Magistrate & Collector was reviewed the status of the implementation of the recommendations of the Joint Committee in OA No. 925 of 2018 on 22.02.2020 with all the stake holders. The compliance of the recommendations of the Joint Committee are as follows:

Sl.No.	Recommendation of the Joint Committee	Present Status
1	The Government should hasten the process of constructing by-pass road in Tandur town to avoid the large movement of heavy vehicles, which is one of the main sources of air pollution in Tandur town.	1) The RDO, Tandur informed that land acquisition over an extent of 21 acres covering 4 villages for the proposed by-pass road is completed except for small area near Kokat village for which panchanama was conducted and handed over the possession to the R&B Department this January, 2019 for execution. 2) The Executive Engineer has informed that the tender was finalized for total stretch of 12 kms which includes the land aquaization cost and now marking for laying the road for 7 kms underway with estimated period of completion is 1½ year.
2	The Government should allocate common lands of minimum 2 acres in each of the four areas namely Chencholi Road, Kokat Road, Hyderabad Road & Kodangal Road for the disposal of stone chips & sludge, where the cluster of stone cutting and polishing units are present as a short term measures.	1) The District Collector & Magistrate directed the RDO, Tandur to identify a land required for disposal of stone chips & sludge on permanent basis. 2) Temporarily the stone polishing association, Tandur has acquired private lands at different locations (Chencholi Road, Kokat Road, Hyderabad Road & Kodangal Road) for disposal of stone chips & sludge. Ultimately, the stone chips & sludge are taken by the Gypsum Industries and filling of low lying areas, house construction works & for road construction works.
3	The Government should explore the possibility of allocation of about 300 acres land for relocation of all stone cutting &	1) The District Collector enquired the RDO, Tandur on possibility of allocating land for relocation of these units from the Town. 2) The RDO informed that a large extent of

	<p>polishing units outside the Tandur town as a long term measures to prevent the air pollution in the town.</p>	<p>vacant land to an extent of 390 acres in the Gingurthy village falling outside the limits of municipality has been identified long back and is still available for the purpose.</p> <p>3) Further General Manager, Industries in consultation with Engineering & Revenue Departments shall work out for minimum area requirement including statutory fulfillment of green cover for setting-up of each unit so as to arrive a composite area for relocation of all 400 working units as a part of long term measures.</p>
4	<p>An efficient marketplace should be created for the sale & purchase of stone chips & sludge for the small scale units to sell their wastes to the cement industries. This will provide an incentive for the various stakeholders to systemically handle the dust generating wastes in the area. For this, the cement industries should be directed to accept the stone chips & sludge and utilize them in their process as a raw material. The Government may waive off the royalty on the waste accepted by the cement industry.</p>	<p>1) The Environmental Engineer informed that much of the sludge and part of the stone chips are being consumed by the local sub-industries for manufacturing of gypsum and for other allied utility. The areas so identified for dumping will act as a central place for both storing and lifting operations of water for the stake holders. The representatives of the cement industries initially though raised suspicions on its viability but later came forward, as a part of CSR activities for its utilities after necessary quality check and this regard, the plant in-charge, M/s. Indian Cements Limited informed that utilization of quarry rejects generated after stone cutting in Sy.Nos. 16, 68 and 69 of Malkapur village, Tandur mandal for its utilization in cement manufacturing process for blending with cement grade and high grade limestone. However, the District Collector suggested to utilize even the stone cutting waste of the units and further instructed the officials to ensure that the location of such dumping yard to be made closed to the main cement processing plants for an effective use and directed the AD-Mines to prepare proposals to the Government on waiver of royalty soon after the receipt of project proposals from the cement units.</p>
5	<p>The Government should direct the concerned Departments to complete the ongoing road construction works within Tandur Town in a time bound manner as it is one of the main sources of air pollution.</p>	<p>1) The Executive Engineer, R&B Department informed that the main road cement works within the Tandur town is a time bound and will be completed within month's time.</p> <p>2) As on today all the road works within town were completed (1 km stretch from railway station to inspection bungalow, 1.2 kms stretch from Shivaji Chowk to Panduranga Temple and 750 mtrs stretch from Indira Chowk to Railway Station Road) except 400 mtrs road from DSP Office to Railway gate is not completed.</p>
6	<p>The Municipal Authorities should take up regular sweeping of roads by using sweeping machines, sprinkling of water on the roads and development of green belt along the road side as a mitigate measures to control the air pollution.</p>	<p>1) The Municipal Commissioner, Tandur informed that they are regularly cleaning the roads manually and sent proposal for sweeping machines. He further informed that they have dedicated water tankers for sprinkling of waters on roads to suppress the dust generated during the vehicular movement.</p>

10. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 23.10.2020. Your industry representative attended the virtual meeting. Your industry representative stated that the unit has taken up up-gradation of the Cement Mill - I and given the job work and the same will be completed by March 2021. Also stated that they will upgrade the Cement Mill - II in the next financial year and requested the Board to give time upto March 2021 to meet the Board AAQM and stack standards.

The committee noted that the Board has received complaint from Tandur Citizens Welfare Society Represented by its President, Rajgopal Sarada, Tandur regarding air pollution in Tandur Town. The complainant also filed petition in the Hon'ble NGT, Chennai in the year 2016. The Hon'ble NGT has taken up the case as OA No.195 of 2016.

The complainant approached the Principal Bench i.e., Hon'ble NGT, New Delhi. The Hon'ble NGT, New Delhi has taken up the case as OA No.925 of 2018. The Hon'ble NGT, New Delhi has constituted a Joint Committee consists of representatives from CPCB officials, Revenue Officials & SPCB officials and directed to submit a factual report. The Joint Committee has submitted a detailed report to Hon'ble NGT, New Delhi.

The Hon'ble NGT, New Delhi has disposed the case on 14.11.2019. The extract of the order is as follows:

"Let the State PCB and District Magistrate, Vikarabad take further follow up action in the light of above recommendations and the existing ground situation. For violation of environment norms by the cement industries and other industrial units, including stone cutting industries, the State PCB may assess and recover environmental compensation apart from other coercive measures in accordance with law. They may prepare a time bound action and execute the same. If any grievance survives the aggrieved party will be free to take legal remedies."

The committee also noted that as per the analysis report conducted from 05.10.2020 to 09.10.2020, the parameters (SPM, SO₂, NO_x, PM₁₀ & TSPM) are exceeding the Board standards.

The representative of the industry stated that they have taken started civil work for installation of RABH and same will be completed by March 2021 and also stated that they will upgrade existing ESP with RABH for Cement Mill - I & II, Cooler, Coal Mill - I & II and requested the Board to give time upto March 2021 to meet the Board AAQM and stack standards.

With regard to the assessment of the EC, the committee noted that the EE.RO.RR-I has submitted proposals for finalization of assessment of the EC. The committee noted that the assessment of the EC was calculated on number of days the parameters were exceeded.

Your industry representative informed that you have to study the methodology and calculations carried out on assessment of EC and requested time to file the objections on the calculations for further examination by the Board.

The committee after detailed discussions recommended that an opportunity may be given to the industry to raise objections if any within 7 days from the date of this order failing which the assessment carried out by the Board may be treated as final assessment.

The committee after detailed discussions, recommended to issue certain directions to the industry.

11. WHEREAS, after careful consideration of the material facts of the case, the Board hereby issue following directions to your industry to comply with:
 - i. The industry shall comply with the CFO&HWA conditions of the Board scrupulously.
 - ii. The industry shall regularly operate the Air Pollution Control Equipment i.e., RABH, Bag filters, ESPs, Dust Collectors etc. to control the fugitive emissions.
 - iii. The industry shall take all precautionary measures for control of fugitive dust emissions from Clinker Stock Pile.
 - iv. The industry shall maintain Bag filters at all Silo tops, material transfer points and at various other sources of fugitive emissions
 - v. The industry shall maintain the Online Continuous Stack Emission Monitoring system (OCSEMS) with data recorder facility for the stacks of Kiln, Cooler and other major stacks of Cement Plant, with connection of the data to the servers of CPCB & TSPCB.
 - vi. The industry shall use the stone chips and sludge generated from the nearby stone polishing units as raw materials as per the recommendations of the Joint Committee constituted by the Hon'ble NGT.
 - vii. The industry shall take up regular cleaning of internal roads to avoid fugitive dust emissions due to vehicular movement
 - viii. The industry shall store all the raw materials in closed sheds to avoid fugitive emissions
 - ix. The industry shall provide / maintain water sprinklers at various dust generating points

- x. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.
 - xi. The industry shall take all the necessary precautions to ensure that dust does not spread to the surrounding areas during the plant operations and shall meet the stack & Ambient air quality standards stipulated by the Board.
 - xii. The industry shall provide / maintain Road Sweeping Machines for sweeping the internal roads to avoid fugitive / dust emissions.
The industry shall calibrate online systems on Quarterly basis and records for the calibration data shall be maintained.
12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
 13. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment.

Sd/-
MEMBER SECRETARY

To
M/s. Cement Corporation of India Limited,
Tandur Cement Factory, Tandur,
Vikarabad district

Copy to:

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, Rangareddy-I for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

P. Janwalkar
for Senior Environmental Engineer (FAC)
(UH - V)

ofc



- 30 -

ANNEXURE-II

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. RR-I - ²¹² /TSPCB/U-V/TF/2020- 1323

Dt.28.11.2020

Sub : M/s. Penna Cement Industries Ltd (Plant), Sy. No. 53, 54, 56, 57 & 62, Belkatur (V), Tandur(M), Vikarabad District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and Control of Pollution) Amendment Act, 1987 – Hon’ble NGT (SZ) order dated 16.09.2020 in OA No. 195 of 2016 – Assessment of Environmental Compensation - Reg.

Ref : 1. This office circular dated 03.01.2020.
2. Hon’ble NGT (SZ) order dated 16.09.2020 in OA No. 195 of 2016
3. Hearing held on 23.10.2020 at Board office, Hyderabad.

* * * * *

1. WHEREAS, you are operating the industry located at Sy. No. 53, 54, 56, 57 & 62, Belkatur (V), Tandur(M), Vikarabad District and engaged in production of cement.
2. WHEREAS, the Board issued CFO vide order dated 19.06.2017 for Clinker - 1.5 MTPA & Cement (OPC/PPC/PSC) - 2.0 MTPA which is valid upto 30.09.2021.
3. WHEREAS, the Board has received complaint from Tandur Citizens Welfare Society Represented by its President, Rajgopal Sarada, Tandur regarding air pollution in Tandur Town.
4. WHEREAS, the complainant also filed petition in the Hon’ble NGT, Chennai in the year 2016. The Hon’ble NGT has taken up the case as OA No.195 of 2016.
5. WHEREAS, the Hon’ble NGT, Chennai bench was dissolved and the complainant approached the Principal Bench i.e., Hon’ble NGT, New Delhi. The Hon’ble NGT, New Delhi has taken up the case as OA No.925 of 2018.
6. WHEREAS, the Hon’ble NGT, New Delhi has constituted a Joint Committee consists of representatives from CPCB officials, Revenue Officials & SPCB officials and directed to submit a factual report. The Joint Committee has submitted a detailed report to Hon’ble NGT, New Delhi.
7. WHEREAS, the Hon’ble NGT, New Delhi has disposed the case on 14.11.2019. The extract of the order is as follows:

"Let the State PCB and District Magistrate, Vikarabad take further follow up action in the light of above recommendations and the existing ground situation. For violation of environment norms by the cement industries and other industrial units, including stone cutting industries, the State PCB may assess and recover environmental compensation apart from other coercive measures in accordance with law. They may prepare a time bound action and execute the same. If any grievance survives the aggrieved party will be free to take legal remedies."
8. WHEREAS, the Hon’ble NGT (SZ) in OA No. 195 of 2016 heard the matter on 16.09.2020 and directed the Board to comply with the directions dated 06.03.2020 regarding compliance of the directions issued by the Hon’ble NGT (BB), New Delhi vide order dated 14.11.2017 in OA No. 925 of 2018.
9. WHEREAS, the Board vide office order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation from the polluting units in the state of Telangana.
10. WHEREAS, the EE.RO vide letter dated 16.10.2020 submitted the detailed report on Environmental Compensation with details on date of violations observed, action taken for violation, date of compliance observed, no. of violation days etc.,

11. WHEREAS, the Board reviewed the compliance status along with the methodology for assessment of EC in the Task Force Committee on 23.10.2020. During the hearing, the methodology for calculation of Environmental Compensation was explained to the industry which is as follows:

Sl. No.	Date of Exceedence	Parameter Exceedence	No. of days	Remarks
1	24.09.2019 & 25.09.2019	AAQM - PM2.5 - 77 ug/m3 against 60 ug/m3. AAQM - PM10 - 128 ug/m3 against 100 ug/m3 Coal Mill - PM - 63 mg/m3 against 30 mg/m3 Cement mill-I - PM - 36 mg/m3 against 30 mg/m3 Cement mill-II - PM - 47 mg/m3 against 30 mg/m3	2	The industry has complied with the directions issued by the Board. However, Ambient & Stack parameters were exceeded on certain days (both Online and Manual). Hence, Environmental Compensation was calculated based on the number of days the parameters were exceeded.
2	11.11.2019 & 12.11.2019	AAQM - PM10 - 985ug/m3 against 100 ug/m3	2	
3	16.11.2019	AAQM - PM10 - 985ug/m3 against 100 ug/m3 AAQM - PM2.5 - 215ug/m3 against 60 ug/m3.	1	
4	15.02.2020	AAQM - PM10 - 119.7 ug/m3 against 100 ug/m3.	1	
5	22.03.2020 & 23.03.2020	AAQM - PM10 - 985 ug/m3 against 100 ug/m3. Cement Mill - II Chimney - SPM - 84.92mg/m3 against 30 mg/m3 Cement Mill - I Chimney - SPM - 85.07mg/m3 against 30 mg/m3	2	
6	09.10.2020, 10.10.2020, 12.10.2020, 22.03.2020, 08.05.2020 & 09.05.2020	Cement Mill - II Chimney - SPM - 84.90mg/m3 against 30 mg/m3 (FOR 3 DAYS) Cement Mill - I Chimney - SPM - 85.05mg/m3 against 30 mg/m3 (FOR 3 DAYS) RABH stack - SO2 - 102.39 mg/m3 against 100 mg/m3 (FOR 1 DAYS) AAQM 2 - PM10 - 985 ug/m3 against 100 ug/m3. (FOR 4 DAYS)	6	

Hence the no. of days violations took place is : 11 days

$$EC = PI \times N \times R \times S \times LF$$

EC = Environmental Compensation

PI = Pollution Index (Red - 80, Orange - 50, Green - 30)

N = No. of days of violation took place (11 days)

R = A factor in rupees (250)

S = Factor for scale of operation (1.5)

LF = Location factor (1.0)

In view of the above, the environmental compensation is finalized as:

$$EC = 80 \times 11 \times 250 \times 1.5 \times 1.0 = \text{Rs.3,30,000/-}$$

12. WHEREAS, your industry representative informed that they have to study the methodology and calculations carried out on assessment of EC and requested time to file the objections on the calculations for further examination by the Board.
13. After detailed discussions, the committee recommended that an opportunity may be given to the industry to raise objections if any within 7 days from the date of this order failing which the assessment carried out by the Board may be treated as final assessment. The committee also recommended to issue certain directions to the industry.
14. WHEREAS, after careful consideration of the material facts of the case, **the Board hereby direct your industry to raise objections if any** within 7 days from the date of this order in writing on the calculations carried out by the Board for assessment of EC, failing which the assessment carried out by the Board may be treated as final assessment and the industry shall **deposit an amount of Rs. 3,30,000/- within 15 days** from the date of this order towards Environmental Compensation (EC) as assessed by the Board. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board".
15. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
16. The above mentioned directives shall comply by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice.

Sd/-
MEMBER SECRETARY

To
M/s. Penna Cement Industries Ltd (Plant),
Sy. No. 53, 54, 56, 57 & 62, Belkatur (V),
Tandur(M), Vikarabad District.

Copy to:

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Rangareddy - I for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

P. J. Anubala
28/11/2022
Senior Environmental Engineer (FAC)
(UH - V)

ofc



- 33 -

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. RR-I -212/TSPCB/U-V/TF/2020- 1321

Dt.28.11.2020

Sub : M/s. Cement Corporation of India Limited, Tandur Cement Factory, Tandur, Vikarabad district - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Hon'ble NGT (SZ) order dated 16.09.2020 in OA No. 195 of 2016 - Assessment of Environmental Compensation - Reg.

Ref : 1. This office circular dated 03.01.2020.
2. Hon'ble NGT (SZ) order dated 16.09.2020 in OA No. 195 of 2016
3. Hearing held on 23.10.2020 at Board office, Hyderabad.

* * * * *

1. WHEREAS, you are operating the industry located at Tandur Cement Factory, Tandur, Vikarabad District and engaged in production of cement.
2. WHEREAS, the Board issued CFO vide order dated 21.03.2020 for Ordinary Portland cement - 3150 TPD which is valid upto 31.12.2021.
3. WHEREAS, the Board has received complaint from Tandur Citizens Welfare Society Represented by its President, Rajgopal Sarada, Tandur regarding air pollution in Tandur Town.
4. WHEREAS, the complainant also filed petition in the Hon'ble NGT, Chennai in the year 2016. The Hon'ble NGT has taken up the case as OA No.195 of 2016.
5. WHEREAS, the Hon'ble NGT, Chennai bench was dissolved and the complainant approached the Principal Bench i.e., Hon'ble NGT, New Delhi. The Hon'ble NGT, New Delhi has taken up the case as OA No.925 of 2018.
6. WHEREAS, the Hon'ble NGT, New Delhi has constituted a Joint Committee consists of representatives from CPCB officials, Revenue Officials & SPCB officials and directed to submit a factual report. The Joint Committee has submitted a detailed report to Hon'ble NGT, New Delhi.
7. WHEREAS, the Hon'ble NGT, New Delhi has disposed the case on 14.11.2019. The extract of the order is as follows:

"Let the State PCB and District Magistrate, Vikarabad take further follow up action in the light of above recommendations and the existing ground situation. For violation of environment norms by the cement industries and other industrial units, including stone cutting industries, the State PCB may assess and recover environmental compensation apart from other coercive measures in accordance with law. They may prepare a time bound action and execute the same. If any grievance survives the aggrieved party will be free to take legal remedies."
8. WHEREAS, the Hon'ble NGT (SZ) in OA No. 195 of 2016 heard the matter on 16.09.2020 and directed the Board to comply with the directions dated 06.03.2020 regarding compliance of the directions issued by the Hon'ble NGT (BB), New Delhi vide order dated 14.11.2017 in OA No. 925 of 2018.
9. WHEREAS, the Board vide office order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation from the polluting units in the state of Telangana.
10. WHEREAS, the EE.RO vide letter dated 16.10.2020 submitted the detailed report on Environmental Compensation based on the number of days the parameters were exceeded.
11. WHEREAS, the Board reviewed the compliance status along with the methodology for assessment of EC in the Task Force Committee on 23.10.2020. During the hearing, the methodology for calculation of Environmental Compensation was explained to the industry which is as follows:

Sl. No.	Date of Exceedance	Date of Exceedance	No. of days	Remarks
1.	27.02.2020	AAQM - SO2 - 99.97 ug/m3 against 80 ug/m3	1	The industry has not complied with the directions issued by the Board and also Ambient & Stack parameters were exceeded on certain days. Hence, Environmental Compensation was calculated based on the number of days the parameters were exceeded from the date of Hon'ble NGT hearing.
2.	04.03.2020	AAQM - PM10 - 370.8 ug/m3 against 100 ug/m3.	1	
3.	19.08.2020	Cement Mill - I Chimney - PM - 243.27 mg/m3 against 50 mg/m3.	1	
4.	18.09.2020	Cement Mill - I Chimney - PM - 242.27 mg/m3 against 50 mg/m3. Cooler Stack - PM - 224.06 mg/m3 against 50 mg/m3 (FOR 1 DAY)	1	
5.	19.09.2020	Cement Mill - I Chimney - PM - 316.07 mg/m3 against 50 mg/m3.	1	
6.	26.09.2020	Cement mill-I - Stack - PM - 128 mg/m3 against 50 mg/m3	1	
7.	07.10.2020 & 08.10.2020	Stack attached to cement mill - I SPM (mg/Nm ³) 113 against 50 mg/Nm ³ Stack attached to cement mill - II SPM (mg/Nm ³) 205 against 50 mg/Nm ³ Stack attached to raw mill and rotary kiln SPM (mg/Nm ³) 387 against 30 mg/Nm ³ Stack attached to clinker cooler SPM (mg/Nm ³) 304 against 50 mg/Nm ³ Stack attached to coal mill I & II SPM (mg/Nm ³) 340 against 50 mg/Nm ³ SPM Concentration (µg/m ³) 8097 against 5000 (µg/m ³) SPM Concentration (µg/m ³) 6806 against 5000 (µg/m ³) SPM Concentration (µg/m ³) 1513 against 2000 (µg/m ³)	2	

The number of days violations took place is : 08 days

$$EC = PI \times N \times R \times S \times LF$$

EC = Environmental Compensation

PI = Pollution Index (Red - 80, Orange - 50, Green - 30))

N = No. of days of violation took place (05 days)

R = A factor in rupees (06)

S = Factor for scale of operation (1.5)

LF = Location factor (1.0)

$$EC = 80 \times 8 \times 250 \times 1.5 \times 1.0 = \text{Rs.2,40,000/-}$$

12. WHEREAS, your industry representative informed that they have to study the methodology and calculations carried out on assessment of EC and requested time to file the objections on the calculations for further examination by the Board.
13. After detailed discussions, the committee recommended that an opportunity may be given to the industry to raise objections if any within 7 days from the date of this order failing which the assessment carried out by the Board may be treated as final assessment. The committee also recommended to issue certain directions to the industry.

14. WHEREAS, after careful consideration of the material facts of the case, **the Board hereby direct your industry to raise objections if any** within 7 days from the date of this order in writing on the calculations carried out by the Board for assessment of EC, failing which the assessment carried out by the Board may be treated as final assessment and the industry shall **deposit an amount of Rs. 2,40,000/- within 15 days** from the date of this order towards Environmental Compensation (EC) as assessed by the Board. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board".
15. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
16. The above mentioned directives shall comply by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice.

Sd/-
MEMBER SECRETARY

To
M/s. Cement Corporation of India Limited,
Tandur Cement Factory, Tandur,
Vikarabad district.

Copy to:

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Rangareddy - I for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

P. Jambaldav
28/11/2020
for
Senior Environmental Engineer (FAC)
(UH - V)

of/c

